

SPECIAL BENCH

ITEM NO.115

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

IA No.672/2023 IN CP (IB) No.13/ALD/2022

CORAM:

**1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 19th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	L & T FINANCE LIMITED V/S BROWNISH REALTY PVT LTD
UNDER SECTION	7 IBC (IN CIRP)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Yash Tandon, Adv.

: For the Applicant/ RP

Ms. Lashita Dhingra, Adv.

: For the Suspended Management

ORDER

Ld. Counsels representing the parties are present.

1. Ld. Counsel representing the RP informs that no counter has been filed by the Suspended Management despite notice served upon them, but certain information is still required to be filed.
2. Ld. Counsel representing the Suspended Management informs that the most of the information have already been supplied, and if any additional information is required, the same would also be supplied to the RP on his request to be sent on the email ID to be shared by the Ld. Counsel representing the Suspended Management.
3. RP to submit in next hearing the list of the information if any remained pending.
4. Ld. Counsel representing the Suspended Management is directed to file reply by the next date of hearing. If any information is still pending, the reasons for not supplying those information may also be explained.
5. The progress report will also be filed by the RP on or before the next date of hearing.
6. Let the matter be adjourned for further hearing on 7th August, 2024 before the Regular Bench.

-Sd-

**(Ashish Verma)
Member (Technical)**

19th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*

-Sd-

**(Manni Sankariah Shanmuga Sundaram)
Member (Judicial)**